

a submission regarding the Calling Attention

MR SPEAKER You have mentioned that

SHRI M KALYANASUNDARAM I have raised the question of Station Masters' timings. But apart from that

MR SPEAKER You have given no more

SHRI M KALYANASUNDARAM I want to suggest that there should be a general debate in this House about railway accidents which are very frequent and large in number and also very serious in nature

SHRIMATI PARVATHI KRISHNAN My Resolution is still there

MR SPEAKER That has to be raised separately. Once I have allowed you on the Calling Attention Motion

PROF MADHU DANDAVATE Sir there was a debate on accidents specifically (Interruptions)

MR SPEAKER Now Shri Jyotirmoy Bosu.

13 07 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI JYOTIRMOY BOSU (Diamond Harbour) I beg to present the Seventh Report of the Committee on Public Undertakings on Central Inland Water Transport Corporation—Inland Water Transport, Objectives and River Services

13.7-1/2 hrs.

SPEAKER'S RULING RE DEMAND FOR LAYING CERTAIN DOCUMENTS ON THE TABLE

MR SPEAKER In the course of his speech during the demands of the Ministry of External Affairs, the Minister for External Affairs stated that there was a secret understanding between Mr Bhutto and Mrs. Indira Gandhi during their talks in Simla. To quote his own words

"Since assuming the charge of the Ministry of External Affairs, I have made an effort to acquaint myself with not only various documents relating to the discussions but also have held personal discussions with a number of knowledgeable individuals. Piecing together all the evidence from different sources I cannot but re-affirm that some sort of secret understanding was reached by Shrimati Gandhi in her confidential conversation with Mr Bhutto."

When the above observations were made several Honble Members of the House demanded that the Minister should lay on the Table of the House the documents on which he relied in support of their contention. Some of them relied on Rule 368 and others on Rule 370. The Honble Minister and several other Members contended that neither of the two Rules referred to earlier supported the contention of those demanding of the Minister to lay the papers on the Table. The Minister further contended that it is not in public interest to place the relevant papers on the Table of the House.

Rule 368 provides

'If a Minister quotes in the House a despatch or other State paper which has not been presented to the House, he shall lay the relevant paper on the Table.'